

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 135 / 2009-Customs (N.T.)**

New Delhi, dated the 9<sup>th</sup> September, 2009.  
18 Bhadrapada, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

1. the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi;
2. the Commissioner of Customs, Custom House, The Mall, Amritsar; and
3. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Harkarandass Deepchand, 455, Khari Baoli, Delhi and others, issued vide, DRI F.No. 50D/161/2006-C.I., dated 20<sup>th</sup> February, 2009, by the Additional Director General, Directorate of Revenue Intelligence, 7<sup>th</sup> Floor, D Block, I.P.Bhavan, I.P. Estate, New Delhi-110 002.

**[F.No. 437/70/2009-Cus.IV]**

(Navraj Goyal)  
Under Secretary to the Government of India